

Medical college and hospital under ESIC in Orissa

†1525. SHRI RUDRA NARAYAN PANY: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) by when the construction of proposed medical college and hospital on behalf of Employees' State Insurance Corporation would begin in Orissa;
- (b) the reasons for delay;
- (c) whether it is a fact that any problem has arisen with regard to selection of place; and
- (d) if so, the measures Government has for its solution?

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE): (a) to (c) In respect of the proposed medical college and hospital of ESI Corporation in Orissa, work for construction of boundary wall was given to an agency after approval of plan by Bhubaneswar Development Authority. The local villagers, however, created hindrance in construction of boundary wall claiming to be owner of some portion of land and have also encroached the land. This has affected the construction work of the wall. Hence, no time frame can be given for construction of medical college and hospital.

- (d) The matter has been taken up with the Chief Secretary, Government of Orissa.

Death of workers in garment factory in Delhi

1526. SHRIMATI BRINDA KARAT: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether Government is aware of the death of workers in a garment factory in Delhi;
- (b) the number of workers who have died in industrial accidents in Delhi during the last three years;
- (c) whether in view of the increasing evidence of industrial malpractices by employers in Delhi, the Central Government has discussed the issue with Delhi Government; and
- (d) if so, the details thereof?

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE): (a) As per the information made available by the Chief Inspector of Factories, National Capital Territory of Delhi, an accident had taken place in a garment factory at Tughlakabad Extension, Delhi on 25.01.2011.

†Original notice of the question was received in Hindi.

(b) As per the information made available, during the last three years (2008, 2009 and 2010) total 36-workers died in industrial accidents in the factories covered under the scope of the Factories Act, 1948.

(c) and (d) The Central Government did not have any specific discussion on the increasing evidence of industrial malpractices by employers in Delhi with the Delhi Government since the enforcement of the Factories Act, 1948 lies with the Chief Inspector of Factories of the State Government. However, the issues relating to Occupational Safety and Health in general are discussed with the Chief Inspector of Factories of the State/Union Territories in the Annual Conference of Chief Inspector of Factories.

Rate of interest on EPF savings

1527. SHRI MOHAMMED AMIN: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether Employees Provident Fund (EPF) schemes envisages that rate of interest on EPF savings for subscriber will be determined by Government in consultation with Central Board of Trustees, EPF;

(b) whether Committee on subordinate Legislation, Rajya Sabha in its 130th report placed on 1st December, 2000 had given specific guidelines for such consultative process;

(c) if so, whether the same is being followed for determining the interest rate;

(d) if not, the reasons therefor; and

(e) the reasons for the delay in notifying the rate of interest for the year 2010-11?

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE): (a) Yes, Sir.

(b) Yes, Sir.

(c) and (d) The Committee on Subordinate Legislation Rajya Sabha in its 130th report presented on 1st December, 2000 had recommended that, first, Ministry of Labour should act as the nodal agency for the Central Government and secondly, the consultation process is undergone during the meeting of the CBT itself where the Central Government is represented both by the Ministries of Labour and Finance. Thereafter, the Ministry of Labour furnished the action taken note on the Committee's observations/recommendations as contained in its 130th report. The Committee in its 136th report concluded the matter and noted with satisfaction that the Ministry of Labour have agreed that whenever there is a difference of opinion on the question of rate of interest between the Central Board of Trustees (CBT, EPF) and the Central Government, the final view of the Central Government must come before the CBT so that at the